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O.A. No. 240 of 2008

Order dated: 30.06.2008

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)  
Hon'ble Mr. C.R.Mohapatra, Member (A)

The applicant has filed this O.A. with a limited prayer to have a direction from this Tribunal to Respondent No.4 to consider period of his put off duty. Due to suspension made on 17.5.2007 though he was reinstated in service revoking the suspension period dated 12.06.2007, no order has been passed regarding the put off period ~~whether~~ it can be treated as service with pay or without pay. Hence the applicant filed Annexure-A/3, representation before the Respondent No.3 to consider his grievances.

On hearing Mr. S.S.Das, Ld. Counsel appearing for the applicant as well as Mr. S.K.Ojha, Ld. Standing Counsel for the Railways/Respondents, we are of the view that at this admissible stage itself the O.A. can be disposed of while directing the 3<sup>rd</sup> Respondent to consider Annexure-A/3 within three months from the date of receipt of a copy of this order. We order accordingly.

With the above directions, the O.A. stands disposed of.

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MEMBER (A)

K. Thankappan  
MEMBER(J)